

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA No. 4004/2013

New Delhi this the 10<sup>th</sup> day of September, 2015

**Hon'ble Shri A.K.Bhardwaj, Member (J)**

Shri Ashok Kumar Phull,  
S/o Shri Ram Swaroop,  
R/o D-110, East of Kailash,  
New Delhi-65

... Applicant

(By Advocate Shri Anuj Soni )

**VERSUS**

Delhi Jal Board,  
Through Chief Executive Officer,  
Varunalya, Phase-II,  
Jhandewalan, Karol Bagh,  
Delhi.

... Respondents

(By Advocate Ms. Sakshi Popli for Sh. Nishakant Pandey)

**O R D E R (ORAL)**

The prayer made in the OA read thus:-

- (i) To direct the respondent to release the total pensionary benefits of the petitioner which are on hold by the respondent after verification of the records pertaining to the petitioner.
- (ii) Pay damages to petitioner for harassment & mental agony.
- (iii) Such other order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances may also be passed."

Learned counsel for the applicant submitted that the respondents have released his terminal benefits to some extent and sought permission to withdraw the OA with liberty to

espouse his grievance afresh if required and so advised. Ergo the OA is allowed to the withdrawn and dismissed.

**(A.K.Bhardwaj )**  
**Member (J)**

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